

RATIFIED

Minutes of Meeting No.11/12 scheduled on 23.08.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 11/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 23.08.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
5.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
6.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:27/11/80-ALC2/2011	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00239/AM12/	RLA File :31/24/040/00108/AM10/	Lic.No/Date:3110040031 23.09.2009	Defer Date:04.10.2011
	Decision : The representative of DHI has returned the application of the firm on 17.08.2011. The Committee, therefore, decided to forward the application of the firm to C&PC as the subject matter pertains to them and to re-list the case on 04.10.2011.			

2	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date:04.10.2011
	Decision : A D.O. letter from A.D.G. has been sent to Ministry of Defence for expedite their comments. The Committee decided to defer the case and to re-list the case on 04.10.2011.			

3	Case No.:16/2/80-ALC2/2011	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00937/AM11/	RLA File :07/21/040/00491/AM11/	Lic.No/Date:0710074822 14.10.2010	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

4	Case No.:20/33/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00576/AM11/	RLA File :11/24/040/00051/AM11/	Lic.No/Date:1110023479 02.11.2010	Defer Date:04.10.2011
	Decision : A. D.O. letter from A.D.G. has been sent to DIT on dated 23.08.2011 to expedite their comments. The Committee decided to defer the case and to re-list the case on 04.10.2011.			

5	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

6	Case No.:8/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00564/AM11/	RLA File :07/24/040/00328/AM11/	Lic.No/Date:0710075606 24.11.2010	Defer Date:04.10.2011
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No. 30(185) 2010-ME dated 17.08.2011 and decided to ask the firm to submit the following information:- (i) Justification for the selection of raw material and size selection, export product wise. (ii) Justification for high wastage (ranging from 255% to 726% without recovery and 93% to 242% after recovery) and recovery details, indicating details/rates of scrap generated/disposed. The case may be re-listed on 04.10.2011.			

7	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	Defer Date:04.10.2011
	Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No. 30(204) 2010-ME dated 17.08.2011 and decided to ask the firm to submit the following information:- (i) Justification for the selection of raw material and size selection (ii) Justification for high wastage and recovery details (iii) Weight of product, weight of RM, used for particular product and its justification. The case may be re-listed on 04.10.2011.			

8	Case No.:35/36/80-ALC2/2010	Party Name:ANAND EXPORTS	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00734/AM11/	RLA File :06/24/040/00042/AM11/	Lic.No/Date:0610019975 06.12.2010	Defer Date:04.10.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 04.10.2011.			

9	Case No.:62/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00689/AM11/	RLA File :03/94/040/00823/AM11/	Lic.No/Date:0310605374 09.12.2010	
	Decision : The Committee noted the written comments of DIT received vide their U.O. Note No.17(11)/2011-IPHW dated 27.06.2011 and decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause.			
	The Regional Authority may take necessary action accordingly.			

10	Case No.:15/39/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00817/AM11/	RLA File :31/21/040/00243/AM11/	Lic.No/Date:3110045890 13.12.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause.			
The Regional Authority may take necessary action accordingly.				

11	Case No.:32/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00731/AM11/	RLA File :04/24/040/00240/AM11/	Lic.No/Date:0410120014 21.12.2010	Defer Date:04.10.2011

Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 29.07.2011 and decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.

12	Case No.: 33/36/80-ALC2/2010	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00732/AM11/	RLA File :04/24/040/00239/AM11/	Lic.No/Date:0410120009 21.12.2010	Defer Date:04.10.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 29.07.2011 and decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

13	Case No.: 25/36/80-ALC2/2010	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Rejected
	HQ File :01/80/050/00724/AM11/	RLA File :02/24/040/00168/AM11/	Lic.No/Date:0210152463 23.12.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 14.06.2011 and subsequent reminder dated 25.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

14	Case No.: 16/39/80-ALC2/2010	Party Name:LINCOLN HELIOS (I) LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Closed
	HQ File :01/80/050/00818/AM11/	RLA File :07/24/040/00396/AM11/	Lic.No/Date:0710076349 29.12.2010	
Decision : The Committee noted that the firm has informed vide their letter dated 08.08.2011 that they have surrendered the Original Licence to R.A. and therefore decided to close the case on the part of N.C.. The RLA may take necessary action accordingly.				

15	Case No.: 28/39/80-ALC2/2010	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00830/AM11/	RLA File :31/24/040/00119/AM11/	Lic.No/Date:3110046183 29.12.2010	Defer Date:04.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

16	Case No.: 11/39/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00813/AM11/	RLA File :03/95/040/00733/AM11/	Lic.No/Date:0310608646 30.12.2010	Defer Date:04.10.2011
Decision : The Committee noted that the firm's application and their reply has been sent to DHI. However, the Committee decided to forward a copy of firm's application and their reply to DIPP as it pertains to them. The case may re-listed on 04.10.2011.				

17	Case No.: 2/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Rejected
	HQ File :01/80/050/00701/AM11/	RLA File :09/24/040/00450/AM11/	Lic.No/Date:0910045023 03.01.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 02.05.2011 and subsequent reminder dated 25.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

18

Case No.:24/36/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
HQ File :01/80/050/00723/AM11/	RLA File :06/24/040/00049/AM11/	Lic.No/Date:0610020433 05.01.2011	
Decision : As per written comments of C&PC vide their O.M. No. 46011/25/2011-PC.II dated 18.0.10, the committee decided to ratify the norms in respect of the subject advance authorization as under:-			
1. Item to be Exported		Quantity	
Design Cover 1.6 L		1 No.	
Raw-material allowed for Import		Quantity	
Relevant Polymide-66 Resin		1.05 Kg/Kg content in the export product	
2. Item to be Exported		Quantity	
Battery Console Petrol		1 No.	
Raw-material allowed for Import		Quantity	
Polypropylene Resin/Granules		1.05 Kg/Kg content in the export product	

The Regional Authority may take necessary action accordingly.

19	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

20	Case No.:10/36/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00709/AM11/	RLA File :09/24/040/00442/AM11/	Lic.No/Date:0910045076 07.01.2011	Defer Date:04.10.2011
	Decision : A. D.O. letter from A.D.G. has been sent to Ministry of Defense for expedite their comments. The Committee decided to defer the case and to re-list the case on 04.10.2011.			

21	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

22	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

23	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information.			

certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.

24	Case No.:20/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00822/AM11/	RLA File :03/94/040/00941/AM11/	Lic.No/Date:0310611795 19.01.2011	
	Decision : The Committee noted the written comments of DIT received vide their U.O. Note No.17(34)/2011-IPHW dated 27.06.2011 and decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

25	Case No.:21/39/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00823/AM11/	RLA File :03/94/040/00942/AM11/	Lic.No/Date:0310611805 19.01.2011	
	Decision : The Committee noted the written comments of DIT received vide their U.O. Note No.17(35)/2011-IPHW dated 27.06.2011 and decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

26	Case No.:17/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00819/AM11/	RLA File :61/24/040/00074/AM11/	Lic.No/Date:6110000553 25.01.2011	Defer Date:04.10.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(69)/10-TSW(B)/416 dated 01.08.2011 and decided to consider the case in the next meeting. The case may be re-listed on 04.10.2011.			

27	Case No.:29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:0710076903 25.01.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

28	Case No.:23/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00825/AM11/	RLA File :61/24/040/00078/AM11/	Lic.No/Date:6110000557 03.02.2011	Defer Date:04.10.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No.3(69)/10-TSW(B)/416 dated 01.08.2011 and decided to consider the case in the next meeting. The case may be re-listed on 04.10.2011.			

29	Case No.:30/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00066/AM12/	RLA File :07/24/040/00445/AM11/	Lic.No/Date:0710077266 09.02.2011	
	Decision : The Committee noted the written comments of DIT received vide their U.O. Note No.17(47)/2011-IPHW dated 27.06.2011 and decided to ratify the norms in respect of subject advance authorization on net-to-net basis with accountability clause.			

The Regional Authority may take necessary action accordingly.

30	Case No.:1/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Rejected
	HQ File :01/80/050/00803/AM11/	RLA File :31/21/040/00353/AM11/	Lic.No/Date:3110046848 10.02.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 17.06.2011 and subsequent reminder dated 25.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

31	Case No.:1/11/85-ALC3/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/85/050/00057/AM12/	RLA File :04/24/040/00296/AM11/	Lic.No/Date:0410121516 10.02.2011	Defer Date: 04.10.2011.
	Decision : The Committee noted that the case has been transferred from NC-VI. The Committee also noted that the firm's application has also been sent to DHI on for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

32	Case No.:2/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00804/AM11/	RLA File :04/24/040/00257/AM11/	Lic.No/Date:0410121550 11.02.2011	Defer Date:04.10.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 5.08.2011 to DHI for examination and comments. The case may be re-listed on 04.10.2011.			

33	Case No.:5/39/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Closed
	HQ File :01/80/050/00807/AM11/	RLA File :31/21/040/00364/AM11/	Lic.No/Date:3110046899 11.02.2011	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four set of application in response to this office letter and subsequent its reminder. The Committee presumed that ratification of norms of the subject authorization is not required and the case may be closed on the part of NC. The Regional Authority may take necessary action accordingly.			

34	Case No.:10/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00046/AM12/	RLA File :09/24/040/00479/AM11/	Lic.No/Date:0910045519 11.02.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

35	Case No.:7/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Rejected
	HQ File :01/80/050/00809/AM11/	RLA File :04/24/040/00104/AM11/	Lic.No/Date:0410121605 14.02.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 22.03.2011 and subsequent reminder dated 02.05.2011 and dated 25.07.2011			

calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

36	Case No.:14/39/80-ALC2/2010	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Rejected
	HQ File :01/80/050/00816/AM11/	RLA File :22/24/040/00091/AM11/	Lic.No/Date:2210010996 15.02.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 17.06.2011 and subsequent reminder dated 25.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

37	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:04.10.2011
	Decision : The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 4 reminders. The Committee therefore decided to remind R.A. on phone to confirm the status of the case failing which it will be felt that ad-hoc norms is not required to RA & firm The case will re-listed on 04.10.2011.			

38	Case No.:32/39/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00834/AM11/	RLA File :05/24/040/00381/AM11/	Lic.No/Date:0510284047 15.02.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.10.2011.			

39	Case No.:33/39/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00835/AM11/	RLA File :61/24/040/00080/AM11/	Lic.No/Date:6110000561 15.02.2011	Defer Date:04.10.2011
	Decision : The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 4 reminders. The Committee therefore decided to remind R.A. on phone to confirm the status of the case failing which it will be felt that ad-hoc norms is not required to RA & firm The case will re-listed on 04.10.2011.			

40	Case No.:34/39/80-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00836/AM11/	RLA File :03/95/040/00799/AM11/	Lic.No/Date:0310616498 17.02.2011	Defer Date:04.10.2011
	Decision : The Committee decided to forward a copy of firm's application to DC(MSME) for examination and comments. The case may be re-listed on 04.10.2011.			

41	Case No.:36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/	Lic.No/Date:0210154977 18.02.2011	Defer Date:04.10.2011
	Decision : The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application despite 4 reminders. The Committee therefore decided to remind R A on phone to confirm the			

	firm's application despite reminders. The Committee therefore decided to remind RA on phone to commit the status of the case failing which it will be felt that ad-hoc norms is not required to RA & firm The case will re-listed on 04.10.2011.
--	---

42	Case No.: 41/39/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00843/AM11/	RLA File :09/24/040/00524/AM11/	Lic.No/Date:0910045585 18.02.2011	Defer Date:04.10.2011
Decision : A D.O. letter from A.D.G. has been sent to Ministry of Defence to expedite their comments. The Committee decided to defer the case and to re-list the case on 04.10.2011.				

43	Case No.: 42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

44	Case No.: 18/5/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00054/AM12/	RLA File :22/24/040/00094/AM11/	Lic.No/Date:2210011010 18.02.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

45	Case No.: 40/39/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00842/AM11/	RLA File :04/24/040/00231/AM11/	Lic.No/Date:0410121741 21.02.2011	Defer Date:04.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

46	Case No.: 47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:04.10.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 10.08.2011 and decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

47	Case No.: 48/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:04.10.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 10.08.2011 and decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

	Case No.: 6/5/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Rejected
--	-----------------------------------	-------------------------------	--	-----------------------------------

		23.08.2011	
48	HQ File :01/80/050/00042/AM12/	RLA File :03/95/040/00950/AM11/	Lic.No/Date:0310617937 25.02.2011
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 17.06.2011 and subsequent reminder dated 25.07.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:25/1/81-ALC2/2011	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
49	HQ File :01/81/050/00604/AM11/	RLA File :07/24/040/00485/AM11/	Lic.No/Date:0710077830 04.03.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.				

	Case No.:8/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00044/AM12/	RLA File :11/24/040/00071/AM11/	Lic.No/Date:1110024257 15.03.2011	
50	Decision : As per the written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/405 dated 22.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> - Item no 1 (RE Joints)- 2 sets- weight - 95.9 MT - Item no 2(Butterfly Valves)- 50 numbers-weight -91.4 MT. - The export weights to be incorporated in the license. <u>Import</u> There are two items of import which are raw material. - CS plates-Import of 80.6 MT with 6% wastage taking clue from C-644) is allowed - Ferroform tubes- Import at 1.02 kg per kg of export product is allowed. The RLA may take necessary action accordingly.			

	Case No.:14/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
51	HQ File :01/80/050/00050/AM12/	RLA File :02/24/040/00217/AM11/	Lic.No/Date:0210156165 15.03.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

	Case No.:16/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
52	HQ File :01/80/050/00052/AM12/	RLA File :02/24/040/00224/AM11/	Lic.No/Date:0210156322 18.03.2011	Defer Date:04.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

	Case No.:17/5/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
--	-----------------------------------	-------------------------	--	-----------------------------

53	HQ File :01/80/050/00053/AM12/	RLA File :02/24/040/00223/AM11/	Lic.No/Date:0210156321 18.03.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

54	Case No.:9/2/80-ALC2/2011	Party Name:THERMAX LTD.,	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00930/AM11/	RLA File :31/24/040/00273/AM11/	Lic.No/Date:3110047467 21.03.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

55	Case No.:31/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00067/AM12/	RLA File :07/24/040/00516/AM11/	Lic.No/Date:0710078146 21.03.2011	
Decision : The Committee noted the written comments of DIT received vide their U.O. Note No.17(48)/2011-IPHW dated 27.06.2011 and decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

56	Case No.:11/2/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00932/AM11/	RLA File :31/24/040/00283/AM11/	Lic.No/Date:3110047508 23.03.2011	Defer Date:04.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

57	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date:04.10.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 10.08.2011 and decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

58	Case No.:5/5/80-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:11/80- ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00041/AM12/	RLA File :03/94/040/01140/AM11/	Lic.No/Date:0310623219 24.03.2011	Defer Date:04.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.				

	Case No.:7/5/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00043/AM12/	RLA File :06/24/040/00068/AM11/	Lic.No/Date:0610021372 24.03.2011	

59

Decision : As per written comments of C&PC vide their O.M. No. 46011/169/2004-PC.II dated 14.07.2011, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
HANDLE ASST/HANDLE ASST LH/ HANDLE ASY BK DR 1/S Handle ASY BDY SD DR PL/CAP HNDL I/S ASST ATT HLE/CVR ASST STRP RET	1 No.
Raw-material allowed for Import	Quantity
1. PVC Compound	1.05 Kg/Kg content in the export product
2. Polypropylene Granules	1.05 Kg/Kg content in the export product
3. Relevant Hex Flange Bolt	Net to Net
4. Relevant Retainer Washer	Net to Net
5. Corrugated Box for Packing	As per packing policy

The RA may take necessary action accordingly.

60

Case No.:6/2/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
HQ File :01/80/050/00927/AM11/	RLA File :04/24/040/00350/AM11/	Lic.No/Date:0410122852 25.03.2011	Defer Date:04.10.2011

Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.

61

Case No.:18/2/80-ALC2/2011	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
HQ File :01/80/050/00939/AM11/	RLA File :09/24/040/00550/AM11/	Lic.No/Date:0910046072 25.03.2011	

Decision :As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

- Words "1 set comprising of 24 Heating modules, Total Heating Area 1440 Sq.Mtrs." to be suffixed with the description of export product.
- Net Weight of export products to be specified as 25073 Kgs.
- Quantities of import items from Sl. Nos. 1 to 21 to be allowed on net to net basis as claimed by the firm.
- Accordingly, quantity of import item at Sl. No. 14 to be allowed as 23 Nos.
- Import of components to be allowed with accountability clause.

The RLA may take necessary action accordingly.

Case No.:17/2/80-ALC2/2011	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
----------------------------	---	--	----------------------------

HQ File :01/80/050/00938/AM11/	RLA File :05/23/040/00363/AM11/	Lic.No/Date:0510286865 28.03.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weights of 5500 Kgs., 12800 Kgs., 3200 Kgs., 30500 Kgs & 76500 Kgs. may be specified with the quantities of export products from Sl. No 1 to 5 respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 71808 Kgs. inclusive of 2 % wastage. 3. Quantity of import item at Sl. No. 2 to be allowed as 60,60,000 Nos. on net to net basis with accountability clause. 4. Quantiy of import item at Sl. No. 3 to be allowed as 1415 Kgs. inclusive of 2 % wastage. 5. Word "Relevant" to be prefixed with the description of import item at Sl. No. 4 and its quantity to be allowed as 13963 Kgs. inclusive of 2 % wastage. The RLA may take necessary action accordingly.			

Case No.:3/2/80-ALC2/2011	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
HQ File :01/80/050/00003/AM12/	RLA File :07/24/040/00547/AM11/	Lic.No/Date:0710078428 29.03.2011	Defer Date:04.10.2011
Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No. 30(18) 2011-ME dated 19.07.2011 and decided to ask the firm to submit the following information:- (i) Justification for the use of solid block size & specification of raw material for manufacturing components and use of imported raw-material of special grade. (ii) Justification for high wastage (ranging from 400% to 4000% and as an average is more than 1000% and recovery details. (iii) Justification of recovery of scrap. The case may be re-listed on 04.10.2011.			

Case No.:19/2/80-ALC2/2011	Party Name:STARION INDIA PLTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
HQ File :01/80/050/00940/AM11/	RLA File :31/24/040/00278/AM11/	Lic.No/Date:3110047653 31.03.2011	Defer Date:04.10.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.10.2011.			

Case No.:13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	Defer Date:04.10.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 27.05.2011 and DIPP on 17.06.2011 for examination and comments. The case may be re-listed on 04.10.2011.			

Case No.:21/5/80-ALC2/2011	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
HQ File :01/80/050/00057/AM12/	RLA File :03/95/040/00004/AM12/	Lic.No/Date:0310625116 05.04.2011	Defer Date:04.10.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee therefore decided to remind the firm for expediting the said information.			

certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.

67	Case No.:18/8/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00166/AM12/	RLA File :61/24/040/00001/AM12/	Lic.No/Date:6110000602 18.04.2011	Defer Date:04.10.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 04.10.2011.			

68	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:04.10.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 04.10.2011.			

69	Case No.:12/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00048/AM12/	RLA File :03/95/040/00021/AM12/	Lic.No/Date:0310627869 25.04.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

70	Case No.:34/5/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00070/AM12/	RLA File :05/24/040/00019/AM12/	Lic.No/Date:0510288670 26.04.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

71	Case No.:19/8/80-ALC2/2011	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00167/AM12/	RLA File :07/21/040/00896/AM11/	Lic.No/Date:0710078776 26.04.2011	Defer Date:04.10.2011
	Decision : The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application.. The Committee therefore decided to remind R.A. on phone to confirm the status of the case failing which it will be felt that ad-hoc norms is not required to RA & firm. The case will re-listed on 04.10.2011.			

72	Case No.:2/8/80-ALC2/2011	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00150/AM12/	RLA File :11/24/040/00031/AM11/	Lic.No/Date:1110024619 27.04.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

1. Quantities of export products at Sl. No. 1 & 2 may also be specified as 20,000 Nos. & 14,000 Nos. respectively in addition to their weights.
2. Word “ Relevant” to be prefixed with the description of import items at Sl. No. 1 & 2.
3. Word “Size 5000 mm x 1250 mm x 2 mm” to be suffixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 42526 Kgs. inclusive of 2% wastage..
4. Word “Size 5000 mm x 1250 mm x 1 mm” to be suffixed with the description of import item at Sl. No. 2 and its quantity to be allowed as 54614 Kgs. inclusive of 48.5 % wastage after taking 1/3rd recovery

The RLA may take necessary action accordingly.

73	Case No.:3/8/80-ALC2/2011	Party Name:PARIXIT INDUSTRIES LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00151/AM12/	RLA File :08/24/040/00382/AM11/	Lic.No/Date:0810098640 27.04.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.10.2011.			

74	Case No.:32/5/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00068/AM12/	RLA File :04/24/040/00001/AM12/	Lic.No/Date:0410123667 29.04.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 14.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

75	Case No.:33/5/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00069/AM12/	RLA File :04/24/040/00014/AM12/	Lic.No/Date:0410123666 29.04.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

76	Case No.:1/5/80-ALC2/2011	Party Name:SDL AUTO PLTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00037/AM12/	RLA File :05/24/040/00451/AM11/	Lic.No/Date:0510290096 06.05.2011	Defer Date:04.10.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply on 18.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011. The RLA may take necessary action accordingly.			

77	Case No.:1/8/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00149/AM12/	RLA File :53/24/040/00003/AM12/	Lic.No/Date:5310012731 06.05.2011	Defer Date:04.10.2011
	Decision : The Committee decided to inform R.A. to consider the case as per SION H -67 for engineering product.			

The RLA may take necessary action accordingly.

78	Case No.:22/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00058/AM12/	RLA File :03/95/040/00022/AM12/	Lic.No/Date:0310630348 10.05.2011	Defer Date:04.10.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 04.10.2011.				

79	Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

80	Case No.:24/5/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00060/AM12/	RLA File :03/95/040/00081/AM12/	Lic.No/Date:0310630451 10.05.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

81	Case No.:26/5/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00062/AM12/	RLA File :05/24/040/00039/AM12/	Lic.No/Date:0510290136 10.05.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of export product to be specified as 750.6 Kgs. 2. Quantity of import item to be allowed as 3152.5 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap The RLA may take necessary action accordingly.				

82	Case No.:28/5/80-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00064/AM12/	RLA File :05/23/040/00043/AM12/	Lic.No/Date:0510290272 10.05.2011	Defer Date:04.10.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.				

83	Case No.:35/5/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00071/AM12/	RLA File :05/24/040/00037/AM12/	Lic.No/Date:0510290851 16.05.2011	Defer Date:04.10.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 04.10.2011.				

Case No.:36/5/80-ALC2/2011	Party Name:THE SARASWATI	Meet No/Date:11/80-	Status:
-----------------------------------	--------------------------	---------------------	----------------

	INDUSTRIAL SYNDICATE LTD.	ALC2/2011 23.08.2011	Approved
HQ File :01/80/050/00072/AM12/	RLA File :05/24/040/00045/AM12/	Lic.No/Date:0510290852 16.05.2011	
84	Decision : As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net export weight of 30250 Kgs. to be specified with the quantity of export product. 2. Word "Relevant" to be prefixed with the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 23.7 MT inclusive of 4.17 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 52 Nos. on net to net basis. However, duty free weight of this item to be allowed as 4.8 MT inclusive of 4.17% wastage as applied for. 5. Quantities of import items at Sl. No. 3 & 4 (Welding Consumables) to be allowed as applied for i.e. 2.5 MT & 1.5 MT respectively. 6. Weight of 240 Kgs. to be specified with the quantity of import item at Sl. No. 5 and this item to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.		

	Case No.:37/5/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
85	HQ File :01/80/050/00073/AM12/	RLA File :05/24/040/00049/AM12/	Lic.No/Date:0510290853 16.05.2011	Defer Date:04.10.2011
	Decision :On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 04.10.2011:- 1. Information in respect of Sl.No.6, 9 & 11 of the Standard Deficiency Format export product wise.			

	Case No.:1/9/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
86	HQ File :01/81/050/00051/AM12/	RLA File :05/23/040/00054/AM12/	Lic.No/Date:0510290928 18.05.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

	Case No.:39/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
87	HQ File :01/80/050/00075/AM12/	RLA File :04/24/040/00040/AM12/	Lic.No/Date:0410124178 19.05.2011	Defer Date:04.10.2011
	Decision :The representative of the DHI informed the Committee that they received the firm's application on 22.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

88	Case No.: 41/5/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved			
	HQ File :01/80/050/00077/AM12/	RLA File :05/24/040/00050/AM12/	Lic.No/Date:0510291068 19.05.2011				
	Decision : Based on earlier written comments of C&PC received vide their O.M. No. 46011/42/2011-PC-II dated 16.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per firm Advance Authorization No. 2510001667 dated 16.05.2006 ratified in Norms Committee Meeting No. 09/12 held on dated 26.07.2011 & others as under:-						
	<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td>Parts of Automobiles Halte Griff (Handle Assy Pass Asst) (Front/Rear)</td><td>1 No.</td></tr></table>				Item to be Exported	Quantity	Parts of Automobiles Halte Griff (Handle Assy Pass Asst) (Front/Rear)
Item to be Exported	Quantity						
Parts of Automobiles Halte Griff (Handle Assy Pass Asst) (Front/Rear)	1 No.						

Raw-material Recommended for Import		Quantity
1. Polypropylene Resin (Dow C 702 -20)		1.05 kg/kg content in the export product
2. Relevant Pre-Galvanised spring		Net to Net
The RLA may take necessary action accordingly.		

89	Case No.:11/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Transferred
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	
	Decision : The Committee decided to transfer the case NC-II as the subject matter pertain to them.			

90	Case No.:5/8/80-ALC2/2011	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00153/AM12/	RLA File :03/95/040/00168/AM12/	Lic.No/Date:0310634076 01.06.2011	Defer Date:04.10.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.			

91	Case No.:23/11/80-ALC2/2011	Party Name:TIL LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00235/AM12/	RLA File :02/24/040/00045/AM12/	Lic.No/Date:0210160081 08.06.2011	Defer Date:04.10.2011
	Decision : The Committee decided to forward a copy of firm's application to DHI for examination and comments. The case may be re-listed on 04.10.2011.			

92	Case No.:28/11/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00240/AM12/	RLA File :53/24/040/00004/AM12/	Lic.No/Date:5310012941 09.06.2011	Defer Date:04.10.2011
	Decision : The Committee decided to inform R.A. to consider the case as per SION Sl. No. H -67 for engineering product.			

93	Case No.:4/8/80-ALC2/2011	Party Name:SUPREME INDUSTRIES,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00152/AM12/	RLA File :32/21/040/00038/AM12/	Lic.No/Date:3210048327 10.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

94	Case No.:4/11/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00216/AM12/	RLA File :03/95/040/00045/AM12/	Lic.No/Date:0310635751 13.06.2011	
	Decision : The Committee decided to inform R.A. to consider the case as per SION at Sl. No. C-1829 for Engineering products The RLA may take necessary action accordingly.			

	Case No.:5/11/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
--	----------------------------	--	--	----------------------------

95	HQ File :01/80/050/00217/AM12/	RLA File :03/95/040/00040/AM12/	Lic.No/Date:0310635754 13.06.2011	
	Decision : The Committee decided to inform R.A. to consider the case as per SION at Sl. No. C-1829 for Engineering products			
	The RLA may take necessary action accordingly.			

96	Case No.:22/11/80-ALC2/2011	Party Name:TRF LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00234/AM12/	RLA File :02/24/040/00049/AM12/	Lic.No/Date:0210160407 15.06.2011	Defer Date: 04.10.2011
	Decision : The representative of the DHI informed the Committee that they have received the hard copy of firm's application and the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

97	Case No.:7/8/80-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00155/AM12/	RLA File :31/83/040/00051/AM12/	Lic.No/Date:3110048742 20.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Net weights of 278.6 MT & 137.9 MT to be specified with quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl.No. 1 to be allowed as 277.2 MT. inclusive of 10.6% wastage after 1/3rd recovery. 3. Quantity of import item at Sl.No. 2 to be allowed as 38.55 MT inclusive of 37.3 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl.No. 3 to be allowed as 149.85 MT inclusive of 8.7 % wastage after 1/3rd recovery			
	The RLA may take necessary action accordingly.			

98	Case No.:8/8/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00156/AM12/	RLA File :31/82/040/00053/AM12/	Lic.No/Date:3110048743 21.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

99	Case No.:9/8/80-ALC2/2011	Party Name:SDL AUTO PLTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00157/AM12/	RLA File :05/24/040/00095/AM12/	Lic.No/Date:0510294159 21.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.			

100	Case No.:10/8/80-ALC2/2011	Party Name:KIRLOSKAR BROTHERS LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00158/AM12/	RLA File :31/83/040/00007/AM12/	Lic.No/Date:3110048762 21.06.2011	Defer Date:04.10.2011
	Decision : The Committee noted that R.A. neither reported the status of the case nor forwarded the four sets of firm's application.. The Committee therefore decided to remind R.A. on phone to confirm the status of the case failing which it will be felt that ad-hoc norms is not required to RA & firm. The case will re-listed on 04.10.2011.			

101	Case No.:12/8/80-ALC2/2011	Party Name:NILPETER INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Closed
	HQ File :01/80/050/00160/AM12/	RLA File :04/24/040/00085/AM12/	Lic.No/Date:0410125305 24.06.2011	
	Decision : R.A. has informed vide their letter No. 04/24/40/85/AM 12 dated 12.08.2011 informed that the import items consisted of only components which have to be accounted for on net to net basis. The Committee therefore decided to close the case on the part of N.C. The Regional Authority may take necessary action accordingly.			

102	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date:04.10.2011
	Decision : The representative of DHI has returned the application of the firm on 19.08.2011. The Committee decided to forward the application of the firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.			

103	Case No.:13/8/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00161/AM12/	RLA File :05/23/040/00119/AM12/	Lic.No/Date:0510294808 28.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application on 08.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

104	Case No.:14/8/80-ALC2/2011	Party Name:GLOBE HI-FABS	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00162/AM12/	RLA File :05/23/040/00125/AM12/	Lic.No/Date:0510294812 28.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application on 08.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

105	Case No.:15/8/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00163/AM12/	RLA File :05/23/040/00124/AM12/	Lic.No/Date:0510294860 28.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application on 08.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

106	Case No.:14/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00226/AM12/	RLA File :09/24/040/00163/AM12/	Lic.No/Date:0910047353 28.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

107	Case No.:24/11/80-ALC2/2011	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00236/AM12/	RLA File :09/24/040/00140/AM12/	Lic.No/Date:0910047329 28.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DIPP informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the			

case on 04.10.2011.

108	Case No.:16/8/80-ALC2/2011	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Approved
	HQ File :01/80/050/00164/AM12/	RLA File :31/82/040/00065/AM12/	Lic.No/Date:3110048941 29.06.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from S.Nos. 1 to 36 to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

109	Case No.:17/8/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00165/AM12/	RLA File :05/23/040/00127/AM12/	Lic.No/Date:0510295211 30.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 08.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

110	Case No.:7/11/80-ALC2/2011	Party Name:REITZ INDIA LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00219/AM12/	RLA File :09/24/040/00155/AM12/	Lic.No/Date:0910047380 30.06.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

111	Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00237/AM12/	RLA File :07/24/040/00104/AM12/	Lic.No/Date:0710080361 04.07.2011	Defer Date:04.10.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 04.10.2011:- 1. Information in respect of Item at S.No. 4 & 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Item at S.No. 11 of Standard Deficiency Format in respect of import items At Sl. Nos. 3, 12, 13, 50 to 57, 78 & 79.=			

112	Case No.:11/11/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00223/AM12/	RLA File :06/24/040/00016/AM12/	Lic.No/Date:0610022714 05.07.2011	Defer Date:04.10.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 17.08.2011 and decided to forward a copy of firm's application to C&PC for examination and comments. The case may be re-listed on 04.10.2011.			

113	Case No.:10/11/80-ALC2/2011	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00222/AM12/	RLA File :07/24/040/00096/AM12/	Lic.No/Date:0710080635 14.07.2011	Defer Date:04.10.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

114	Case No.:21/11/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00233/AM12/	RLA File :09/24/040/00175/AM12/	Lic.No/Date:0910047647 15.07.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

115	Case No.:26/11/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00238/AM12/	RLA File :17/24/040/00014/AM12/	Lic.No/Date:1710004367 18.07.2011	Defer Date:04.10.2011
	Decision : The Committee noted that firm's application has been forwarded to DOT on 17.08.2011 for examination and comments. The case may be re-listed on 04.10.2011.			

116	Case No.:8/11/80-ALC2/2011	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00220/AM12/	RLA File :07/24/040/00123/AM12/	Lic.No/Date:0710080787 20.07.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

117	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	Defer Date:04.10.2011
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 17.08.2011 and decided to forward a copy of firm's application to DHI for examination as the subject matter pertains to them. The case may be re-listed on 04.10.2011.			

118	Case No.:30/11/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00242/AM12/	RLA File :53/24/040/00007/AM12/	Lic.No/Date:5310013125 20.07.2011	Defer Date:04.10.2011
	Decision : The Committee decided to inform R.A. to consider the case as per SION Sl. No. H -67 for engineering product.			

119	Case No.:12/11/80-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00224/AM12/	RLA File :09/24/040/00167/AM12/	Lic.No/Date:0910047808 21.07.2011	Defer Date:04.10.2011
	Decision : The Committee noted that the firm's application has been sent to DIPP on 17.08.2011 and decided to forward the firm's application to Ministry of Defence as the subject matter pertain to them and to re-list the case on 04.10.2011.			

120	Case No.:18/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00230/AM12/	RLA File :03/95/040/00256/AM12/	Lic.No/Date:0310643645 21.07.2011	Defer Date:04.10.2011
	Decision : The Committee noted that the firm's application has been forwarded to DHI on 17.08.2011 and decided to forward a copy of firm's application to DIPP for examination as the subject matter pertains to them. The case may be re-listed on 04.10.2011.			

	Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
--	------------------------------------	---	--	-----------------------------------

121	HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date:04.10.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.			

122	Case No.:16/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00228/AM12/	RLA File :03/95/040/00255/AM12/	Lic.No/Date:0310644231 25.07.2011	Defer Date:04.10.2011
Decision : The representative of the DIPP informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.				

123	Case No.:17/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00229/AM12/	RLA File :03/95/040/00302/AM12/	Lic.No/Date:0310644236 25.07.2011	Defer Date:04.10.2011
Decision : The Committee noted that the firm's application has been forwarded to DHI on 17.08.2011 and decided to forward a copy of firm's application to DIPP for examination and comments as subject matter pertain to them. The case may be re-listed on 04.10.2011.				

124	Case No.:19/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00231/AM12/	RLA File :03/95/040/00309/AM12/	Lic.No/Date:0310644742 27.07.2011	Defer Date:04.10.2011
Decision : The Committee noted that the firm's application has been forwarded to DHI on 17.08.2011 and decided to forward a copy of firm's application to DIPP for examination and comments as subject matter pertain to them. The case may be re-listed on 04.10.2011.				

125	Case No.:20/11/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00232/AM12/	RLA File :04/24/040/00110/AM12/	Lic.No/Date:0410126694 02.08.2011	Defer Date:04.10.2011
Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 04.10.2011:- 1. Process of manufacturing process flow chart indicating placement of component showing there in drawing. 2. Basis to calculate the requirement of consumables i.e. inserts and its uses or role in manufacturing of export product.				

126	Case No.:1/11/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00213/AM12/	RLA File :03/94/040/00389/AM12/	Lic.No/Date:0310645892 03.08.2011	Defer Date:04.10.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 04.10.2011.				

127	Case No.:29/11/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00241/AM12/	RLA File :53/24/040/00008/AM12/	Lic.No/Date:5310013261 03.08.2011	Defer Date:04.10.2011
Decision : The Committee decided to inform R.A. to consider the case as per SION Sl. No. H -67 for engineering product.				

Case No. :2/11/80-ALC2/2011	Party Name:KIIWAWATA DRILL	Meet No/Date:11/80-ALC2/2011	Status:
------------------------------------	----------------------------	------------------------------	----------------

128	Case No.:11/80-ALC2/2011	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00214/AM12/	RLA File :03/94/040/00383/AM12/	Lic.No/Date:0310647125 09.08.2011	Defer Date:04.10.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 04.10.2011.			

129	Case No.:3/11/80-ALC2/2011	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00215/AM12/	RLA File :03/94/040/00382/AM12/	Lic.No/Date:0310647358 09.08.2011	Defer Date:04.10.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 04.10.2011.			

130	Case No.:6/11/80-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:11/80-ALC2/2011 23.08.2011	Status: Deferred
	HQ File :01/80/050/00218/AM12/	RLA File :31/83/040/00094/AM12/	Lic.No/Date:3110049734 11.08.2011	Defer Date:04.10.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 04.10.2011.			

S.No.12

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.I	Lic.No. & Date
Meeting No.11/12	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 23.08.2011	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.228

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No.11/12	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 23.08.2011	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of export products at Sl. No. 1, 2 & 3 may be corrected as 323.07 MT, 211.47 MT & 277.8 MT respectively.
2. Quantity of import item at Sl. No. 1 namely Plates SA 387 Gr. 22 Cl.2 may be modified as 645101 Kgs. inclusive of 12 % wastage with 1/3rd recovery after taking into account requirement of item for mandatory testings.
3. As firm has not submitted reply to the specific queries regarding the quantities of plates above 180 mm for welding and justification for calculating the requirement of welding consumables for weld overlay with 10 mm thickness as against 7 mm in the export product, no change may be made in the quantities of welding consumables at Sl. No. 11 to 17.

The RLA may take necessary action accordingly.

S.No.229

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.11/12	Haridwar	RLA No.61/24/040/00069/AM09	6110000286
Date: 23.08.2011		Ratification of Norms	dt.06.02.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.230

Case No. A/R-	M/s. Bharat Heavy	HQ	Lic. No. & Date
---------------	-------------------	----	-----------------

Case No. A/R- 103	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No.01/80/050/00120/AM10/DES-I	Lic.No. & Date
Meeting No.11/12		RLA No.61/24/040/00007/AM10	6110000313
Date: 23.08.2011		Ratification of Norms	dt.29.05.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.231

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.61/24/040/00036/AM10	6110000362
Date: 23.08.2011		Ratification of norms	dt.13.10.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.232

Case No. A/R- 168	M/s. Godrej & Boyce Mfg. Co. LTd., Mumbai	F.No. 01/80/50/ 01741/AM09/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.03/94/040/00798/AM09	0310497146
Date: 23.08.2011		Ratification of norms	dt.10.12.2008

The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 04.10.2011.

S.No.233

Case No. A/R- 174	M/s. Boving Fouress Pvt. Ltd.,	F.No. 01/80/50/ 00218/AM09/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.07/24/040/00524/AM09	0710061697
Date: 23.08.2011		Ratification of norms	dt.15.12.2008

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.234

Case No. A/R- 175	M/s. Precihole Machine Pvt. Ltd.,	F.No. 01/80/50/ 00942/AM08/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.03/95/040/00586/AM08	0310443655
Date: 23.08.2011		Ratification of norms	dt.19.09.2010

The Committee noted the D.L. of DHI received vide their U.O. Note No. 3(73)/09/TSW(B)/447 dated 10.08.2011 and decided request DHI to re-examine the recovery involved in the case in view of the representation of the firm and give their comments. The case may be re-listed on 04.10.2011.

S.No.235

Case No. A/R- 195	M/s. Bharat Heavy Electricals Ltd., Ranipet	F.No. 01/80/50/00758/AM10/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.04/24/040/00249/AM10	0410110777
Date: 23.08.2011		Ratification of norms	dt.12.01.2010

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.236

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.31/21/040/00296/AM09	3110035317
Date: 23.08.2011		Ratification of norms	dt.11.12.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.237

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date
Meeting No.11/12		RA F.No.31/24/040/00296/AM09	3110036393
Date: 23.08.2011		Ratification of norms	dt.09.09.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore,

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.238

Case No. A/R-27	M/s. The Saraswati	HQF.No.01/80/050/01187/AM08/DES.I	Lic. No. & date
Meeting No.11/12	Industrial Syndicate	RA.FNo.05/24/040/00760/AM08	0510214345
Date: 23.08.2011	Ltd.,	Ratification of norms	dt.03.01.2008

The Committee decided the firm may be asked to submit the following information:-

- (i) CIF value of imports item No. 8,9 & 10
- (ii) Sale price of scraps supported by documentary evidence

The case may be re-listed on 04.10.2011.

S.No.239

Case No. A/R-28	M/s. Brakes India	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date
Meeting No.11/12	Limited, Chennai	RA.FNo.04/24/040/00263/AM08	0410093871
Date: 23.08.2011		Revision of norms	dt.15.02.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.240

Case No. A/R-29	M/s. The Saraswati	HQF.No.01/80/050/00006/AM11/DES.I	Lic. No. & date
Meeting No.11/12	Industrial Syndicate	RA.FNo.05/24/040/00532/AM10	0510261713
Date: 23.08.2011	Ltd.,	Revision of norms	dt.05.04.2010

The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 04.10.2011

S.No.241

Case No. A/R-31	M/s. Kern-Liebers	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No.11/12	Springs & Stampings	RA.FNo.07/24/040/00531/AM09	0710062052
Date: 23.08.2011	Pvt. Ltd., Karnataka	Revision of norms	dt.26.12.2008

The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 04.10.2011.

S.No.242

Case No. A/R-35	M/s. Motherson Sumi	HQF.No.01/80/050/00319/AM09/DES.I	Lic. No. & date
Meeting No.11/12	Systems Ltd., New	RA.FNo.05/24/040/00821/AM08	0510215301
Date: 23.08.2011	Delhi	Ratification of norms	dt.22.01.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.243

Case No. A/R-36	M/s. Boysen India	HQF.No.01/80/050/00392/AM09/DES.I	Lic. No. & date
Meeting No.11/12	Ltd., Noida	RA.FNo.05/24/040/00930/AM08	0510217795
Date: 23.08.2011		Revision of norms	dt.11.05.2009

The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(67)10-TSW(B)390 dated 18.07.2011 and decided to ratify the norms in respect of the subject advance authorization as under:-

- (i) The Quantity of actually exported (49,316 kg said to be) is to be incorporated in the license as per Annexure.
- (ii) Import of 50,303kg is allowed with 2% wastage.
- (iii) As cut to size are imported, the quantity of export in numbers must match quantity of import in numbers. R.A. may incorporate the import quantity in number.

The RLA may take necessary action accordingly.

S.No.244

Case No. A/R-37		HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date
Meeting No.11/12	M/s. Bharat Heavy	RA.FNo.06/24/040/00016/AM11	6110000447

Date: 23.08.2011	Electricals Haridwar Ltd.,	Revision of norms	dt.13.05.2010
------------------	-------------------------------	-------------------	---------------

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.010.2011.

S.No.245

Case No. A/R-38	M/s. Bharat Heavy	HQF.No.01/80/050/00184/AM10/DES.I	Lic. No. & date
Meeting No.11/12	Electricals Ltd.,	RA.F.No.61/24/040/00012/AM10	6110000320
Date: 23.08.2011	Haridwar	Revision of norms	dt.19.06.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.110.2011.

S.No.246

Case No. A/R-39	M/s. The Saraswati	HQF.No.01/80/050/00828/AM10/DES.I	Lic. No. & date
Meeting No.11/12	Industrial Syndicate	RA.F.No.05/24/040/00517/AM10	0510260519
Date: 23.08.2011	Ltd., New Delhi	Revision of norms	dt.15.03.2010

The representative of the DIPP informed the Committee that they received the firm's reply on 29.07.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.

S.No.247

Case No. A/R-40	M/s. Gestek	HQF.No.01/80/050/00243/AM09/DES.I	Lic. No. & date
Meeting No.11/12	Engineering Pvt.	RA.F.No.05/24/040/00650/AM09	0510234536
Date: 23.08.2011	Ltd.,	Ratification of norms	dt.15.01.2009

As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Words " 99.999 % Purity, Containing 3914 Kgs. of Carbon Molecular Sieves" to be suffixed with the description of export product at Sl. No. 1.
2. Words " 99.5 % Purity, Containing 1067 Kgs. of Carbon Molecular Sieves" to be suffixed with the description of export product at Sl. No. 2.
3. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 4981 Kgs. on net to net basis.
4. Quantity of import item at Sl. No. 2 to be allowed as 3 Nos. on net to net basis with accountability clause.
5. Export Item No. 3 and import item No. 2 are similar and therefore one set of import item No.2 not considered for ratification.

The RLA may take necessary action accordingly.

S.No.248

Case No. A/R-41	M/s. Motherson Sumi	HQF.No.01/80/050/00850/AM10/DES.I	Lic. No. & date
Meeting No.11/12	Systems Ltd., New	RA.F.No.05/24/040/00535/AM10	0510261287
Date: 23.08.2011	Delhi	Ratification of norms	dt.26.03.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

S.No.249

Case No. A/R-42	M/s. Atlas Copco	HQF.No.01/80/162/00692/AM11/DES.I	Lic. No. & date
Meeting No.11/12	(India) Ltd., Pune	RA.F.No.03/24/042/00304/AM03	0310193616
Date: 23.08.2011		Ratification of norms	dt.07.04.2003

The Committee observed that the firm has not replied to this office letter dated 25.07.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 04.10.2011.

S.No.250

Case No. A/R-46	M/s. Bharat Heavy	HQF.No.01/80/050/00183/AM10/DES.I	Lic. No. & date
Meeting No.11/12	Electricals Ltd.,	RA.F.No.09/24/040/00051/AM10	0910038039
Date: 23.08.2011	Hyderabad	Amendment of norms	dt.28.05.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

decided to defer the case and to re-list the case on 04.10.2011.

Case No. A/R-67	M/s. Metso Power India Pvt. Ltd., Chennai	HQF.No.01/80/050/00508/AM11/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.04/24/040/00195/AM11	0410118269 dt.25.10.2010
Date: 23.08.2011		Ratification of norms	

The representative of the DHI informed the Committee that they received the firm's representation and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.04/24/040/00325/AM08	0410092981 dt.02.01.2008
Date: 23.08.2011		Ratification of norms	

The representative of the DHI informed the Committee that they received the firm's representation and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.

Case No. A/R-69	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00960/AM08/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.03/94/040/00564/AM08	0310441981 dt.06.09.2007
Date: 23.08.2011		Ratification of norms	

The representative of the DHI informed the Committee that they received the firm's representation and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.

Case No. A/R-70	M/s. Kern-Liebers Springs & Stampings Pvt. LTD., Tumkur	HQF.No.01/80/050/00593/AM09/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.07/24/040/00008/AM09	0710057064 dt.23.04.2008
Date: 23.08.2011		Revision of norms	

The Committee noted that the firm's representation has been sent to DIPP on 17.08.2011. The Committee decided to forward a copy of firm's representation to DHI for examination and comment. The case may be re-listed on 04.10.2011.

Case No. A/R-71	M/s. Ohsung Ltd., Pune	HQF.No.01/80/050/00793/AM09/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.31/24/040/00117/AM09	3110034554 dt.27.05.2008
Date: 23.08.2011		Ratification of norms	

As per the written comments of DIPP received vide their U.O. Note dated 23.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weights of 377.6 MT, 196.8 MT, 27.4 MT & 150.84 MT to be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively.
2. Quantity of import item at Sl. No. 1 to be allowed as 371.07 MT inclusive of 10 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl. No. 2 to be allowed as 54.4 MT inclusive of 36 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl. No. 3 to be allowed as 214.06 MT inclusive of 8.7 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 4 to be allowed as 284.13 MT inclusive of 78.8 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl. No. 5 to be allowed as applied for i.e. 39.06 MT inclusive of 100 % wastage.

The RLA may take necessary action accordingly.

Case No. A/R-72	M/s. Sartorius Stedim India Pvt. LTD.,	HQF.No.01/80/050/00762/AM11/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.07/24/040/00423/AM11	0710076901 dt.25.01.2011
Date: 23.08.2011		Revision of norms	

The representative of the DIPP informed the Committee that they received the firm's representation on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.

Case No. A/R-73	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00376/AM11/DES.I	Lic. No. & date
Meeting No.11/12		RA.F.No.07/24/040/00206/AM11	0710073875
Date: 23.08.2011		Revision of norms	dt.27.08.2010

The representative of the DC(NSME) informed the Committee that they received the firm's representation on 19.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.

S.No.54

Case No.C-35	M/s. Panch Ratna Fastners (P) Ltd;	HQ F.No.01/80/162/1316/AM09/DES.I
Meeting No.11/12		
Date: 23.08.2011		Alleged swindling of several crores of Govt. revenue –DEPB.

The Committee decided to examine the case on file and to re-list the case on 04.10.2011.

Sl.No.55

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.11/12		Fixation of input output norms for the export product "Tool Holder" in respect of 100% EOU
Date: 23.08.2011		

The representative of the firm Shri Kiran R. Dass, General Manager (Auto Corporation) appeared before the Committee for personal hearing and explained their case. The representative of DHI has sought details/specific calculation of items separately of each items correlating with the drawing. The Committee decided to ask the firm to furnish these details along with a SAP report. The case is to be deferred on 04.10.2011

Sl.No.56

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of SION for Export Product "(Fluid System) – Air Crafts Part.

The Committee noted that the firm's application has been sent to DC(MSME) on 29.07.2011 for examination and comments and to re-list the case on 04.10.2011

Sl.No.57

Case No.C-11	M/s. Tata Autocomp Systems Ltd., Pune	HQ F.No.01/80/162/00348/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Clarification sought as to whether various Engineering Products covered under the various DEPB entries – reg.

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 04.10.2011:-

1. Catalogue/photograph of each export product.
2. Manufacturing process details of each export product.
3. ITC classification of each export product.

Sl.No.58

Case No.C-12	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00247/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

DHI has returned all the cases of above said firm vide their U.O. Note No. 1(2)/11-TSW(B)/471 dated 29.08.2011. The

Committee, therefore decided to forward all the applications/representations of the above said firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

Sl.No.59

Case No.C-13	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00246/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

DHI has returned all the cases of above said firm vide their U.O. Note No. 1(2)/11-TSW(B)/471 dated 29.08.201. The Committee, therefore decided to forward all the applications/representations of the above said firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

Sl.No.60

Case No.C-14	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00245/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

DHI has returned all the cases of above said firm vide their U.O. Note No. 1(2)/11-TSW(B)/471 dated 29.08.201. The Committee, therefore decided to forward all the applications/representations of the above said firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

Sl.No.61

Case No.C-15	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00248/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

DHI has returned all the cases of above said firm vide their U.O. Note No. 1(2)/11-TSW(B)/471 dated 29.08.201. The Committee, therefore decided to forward all the applications/representations of the above said firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

Sl.No.62

Case No.C-16	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00243/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

DHI has returned all the cases of above said firm vide their U.O. Note No. 1(2)/11-TSW(B)/471 dated 29.08.201. The Committee, therefore decided to forward all the applications/representations of the above said firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

Sl.No.63

Case No.C-17	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00244/AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

DHI has returned all the cases of above said firm vide their U.O. Note No. 1(2)/11-TSW(B)/471 dated 29.08.201. The Committee, therefore decided to forward all the applications/representations of the above said firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

Case No.C-22	M/s. Inoxpa India Pvt. Ltd., Pune	HQ F.No.01/80/162/00366 /AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Request for fixation of input output norms in respect of EOUs for the export product "(1) Centrifugal Pumps and Parts thereof (2) Industrial Valves Viz; Butterfly & Ball Valves; (3) Other components required for Food, Dairy, Cosmetic & Pharmaceuticals Industries viz; Tubes Fittings, Flanges, Unions, Joints & bend".

The representative of DHI has returned the application of the firm on 19.08.2011. The Committee decided to forward the application of the firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

application of the firm to DIPP as the subject matter pertain to them and to re-list the case on 04.10.2011.

S.No.64

Case No. C - 02	M/s. Kumar Exports, Ludhiana	HQF.No.01/80/162/00057/AM12/DES.I
Meeting No. 11/12		Deniel of DEPB benefits by the ICD Ludhiana Customs against the export product under S.No.51/426 of DEPB rate Schedule.
Date: 23.08.2011		

The Committee noted that the case is under examination of DIPP and decided to re-list the case on 06.09.2011

Case No.C-23	M/s. Shakti Pumps (India) Ltd.,	HQ F.No.01/80/162/00372 /AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Clarification sought as to whether DEPB benefits is available on export product "Submersible Motors".

The Committee noted that the firm has sought some clarification whether DEPB benefits is available on export product "Submersible Motors" and the firm's application has been sent to DHI on 16.08.2011 for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 04.10.2011.

Case No.C-24	M/s. Indo Schottle Auto Parts Pvt. Ltd.,,	HQ F.No.01/80/162/00532 /AM12/DES.I
Meeting No.11/12		
Date: 23.08.2011		Request for fixation of input output norms in respect of 100% EOUs for the export product "Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc."

The representative of the DHI informed the Committee that they received the firm's application on 17.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.10.2011.
